

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

Weekly Hearing Schedule for the month of February, 2025 (3.2.2025 to 7.2.2025)

**Link for the Hearing dated 6.2.2025**

[https://teams.microsoft.com/l/meetup-join/19%3ameeting\\_NzcxNThmNTQtODljOS00MDhLTk1MmYtYTUxYjU3ZDE4ODkz%40thread.v2/0?context=%7b%22Tid%22%3a%2247858796-c561-4a60-bd5a-43d59720acb1%22%2c%22Oid%22%3a%2298267659-474d-4fe7-a7fe-be3b88e76c6b%22%7d](https://teams.microsoft.com/l/meetup-join/19%3ameeting_NzcxNThmNTQtODljOS00MDhLTk1MmYtYTUxYjU3ZDE4ODkz%40thread.v2/0?context=%7b%22Tid%22%3a%2247858796-c561-4a60-bd5a-43d59720acb1%22%2c%22Oid%22%3a%2298267659-474d-4fe7-a7fe-be3b88e76c6b%22%7d)

**Tap on the link or paste it in a browser to join.**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
<b>6.2.2025</b> <b>Thursday</b> <b>At 10.30 A.M.</b> <b>Miscellaneous</b> <b>Petitions.</b>  <i>Through online</i> <i>videoconferencing</i>	1.	160/MP/2025	AMGAPL	Petition under Section 79(1)(c) and Section 79(1)(k) of the Electricity Act, 2022 read with Regulation 41 and Regulation 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 inter-alia seeking the exercise of Power to Relax and Power to Remove Difficulty by the Commission to relax Regulation 12.5 of the GNA Regulations, 2022 and issue appropriate directions to CTUIL for developing the necessary transmission system augmentation as part of the Common Transmission System / part of Inter State Transmission System relaxing the compliance of Regulation 12.5 of GNA Regulations, 2022 by the Petitioner along with prayer for urgent listing ( <i>On admission</i> ).
	2.	84/TD/2025	KEIL	Petition under Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 (1) Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of Trading licence.
	3.	150/TD/2025	SPMPL	Petition under Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 (1) of CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 for grant of Category V license for Inter-State trading of Electricity in all States and Union Territories of India in accordance with CERC (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 amended from time to time.
	4.	62/AT/2025	SECIL	Petition under Section 63 of the Electricity Act, 2003 for the Adoption of the Tariff of Wind Power Projects (Tranche XVII) connected to the Inter-State Transmission System (ISTS) and Selected through Competitive Bidding Process as per the Guidelines dated 26.07.2023 of the Ministry of Power, Government of India
	5.	64/AT/2025	BAPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Bikaner A Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	6.	63/TL/2025	BAPTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Bikaner A Power Transmission Limited

7.	490/AT/2024	JKTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Jam Khambhaliya Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
8.	493/AT/2024	SOTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the South Olpad Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
9.	494/TL/2024	SOTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to South Olpad Transmission Limited
10.	424/TL/2024	JMTL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Jamnagar Transmission Limited
11.	426/TL/2024	NNTL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Navinal Transmission Limited
12.	436/TL/2024	VTL123	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Vataman Transmission Limited.
13.	477/TL/2024	NTSL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Neemuch Transmission System Limited.
14.	478/TL/2024	B-IIINTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Bikaner Neemrana Transmission Limited.
15.	173/TT/2013	EPTCL	Petition Approval of transmission tariff of Combined assets of LILO of 400 kV S/C Vindhyachal-Korba Transmission line and 400 kV D/C Gandhar-Hazira Transmission line and 400/220 kV GIS sub-station at Hazira and associated bays and 400 kV D/C Quad Moose Transmission line from Mahan Thermal Power Plant-Sipat Pooling Substation and associated bays for the years 2012-13 and 2013-14 in tariff block 2009- 14 (Received by Remand)
16.	111/TT/2015	EPTCL	Petition for truing up of Annual Fixed Cost of capital cost of combined assets of LILO of 400 kV S/C Vindhyachal-Korba transmission line and 400 kV D/C Gandhar-Hazira transmission line and 400/220 kV GIS Sub-station at Hazira and associated bays (actual date of commercial operation 1.4.2013) referred as Stage-I (Asset-1) for 2013-14(Received by Remand)

17.	33/RP/2016	EPTCL	Review of order dated 15.6.2016 in Petition No. 173/TT/2013 and 11/TT/2015 under Section 94(1)(f) of the Electricity Act, 2003 with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999(Received by Remand)
18.	249/MP/2022	LKPL	Petitioner for Capacity Charges of Rs.76.18 Crores as per the provisions of Power Purchase Agreement dated 31.3.1997
19.	250/MP/2022	LKPL	Petitioner for reimbursement of Finance and Procurement Costs as per Article 3.3 of Power Purchase Agreement dated 31-3-1997
20.	251/MP/2022	LKPL	Petitioner for reimbursement of Bank Guarantee Commission being part of Finance and Procurement Costs as claimed vide Supplementary Bills bearing No. 003 dated 21.03.2011, 004 dated 27.03.2012, 005 dated 01.03.2013, 006 dated 14.03.2014 and 007 dated 11.03.2015 and consequently direct the respondents 1 to 3 .to reimburse an amount of Rs.30,07,901/- being their share of bill amount;
21.	252/MP/2022	LKPL	Petition for direction to the Respondents to pay an amount of Rs. 9,11,91,478/- towards reimbursement of the Minimum Fuel Off-take Charges (imbalance charges, cost of Ship or Pay Quantity and cost of deficiency quantity of gas) as claimed by the Petitioner which are part of monthly tariff bills.
22.	161/MP/2023	LBTL	Petition under Section 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 23.10.2019 executed between Lakadia Banaskantha Transco Limited and Powerica Limited seeking extension of SCOD due to various events of Force Majeure & Change in Law and compensation/ appropriate relief to offset the adverse effect of the Force Majeure and Change in Law events.
23.	345/MP/2023 alongwith I.A.No.86/2023	WKTL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Articles 4, 11, 12 and 16 of the Transmission Service Agreement dated 06.01.2016 (Interlocutory application for interim reliefs)
24.	496/MP/2024 alongwith I.A.No.102/2024	BALCO	Petition under Section 79 of the Electricity Act, 2003 for quashing the illegal claim of Rs. 48 Crores raised by the Respondent No. 1/ TANGEDCO vide letter(s) dated 31.07.2024 and 30.09.2024 towards alleged Liquidated Damages in terms of Article 4.8.1 & Article 4.8.2 of the Power Purchase Agreement dated 23.08.2013 read with the Addendum dated 10.12.2013 and the immediate threat of unilateral deduction of the said amount from the Monthly Invoice raised by the Petitioner being barred by limitation (Interlocutory application for urgent listing and issuance of directions).
25.	77/MP/2025 alongwith I.A.No.5/2025	AEGPL	Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking invocation of this Hon'ble Commission's "Power to Relax" and "Power to Remove Difficulty" for relaxation of the conditions stipulated for submission of documents pertaining to Financial Closure and directions to CTUIL/Respondent to accept the 'condition subsequent' documents in the name of AEGSPL/Petitioner No. 2 for utilization of Connectivity dated 14.06.2024 under Regulation 11 A (2) of Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022(Interlocutory application for urgent listing
26.	13/MP/2024	TPREL	Petition under Section 29(5) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 2.3.1 (7) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.
27.	39/MP/2024	ESPL	Petition under Section 29(5) of the Electricity Act, 2003

			read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 2.3.1 (7) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010
28.	126/MP/2024	GIPCL	Petition under Section 29(5) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
29.	246/MP/2024	RIL	Petition under Section 79 of the Electricity Act, 2003, read with Section 38 and Regulations 4.1, 5.6 and 17.1(iii) of the General Network Access Regulations, 2022, thereby imploring this Commission to exercise its regulatory powers, for the purpose of facilitating the Petitioner to obtain General Network Access for the Petitioner's Petrochemical Plant located at Dahej, Gujarat at the DGEN Switchyard and DGEN dedicated Transmission Line of Torrent Power Limited.
30.	190/MP/2024	RKMPPL	Petition under Section 79, including Sections 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, read with Article 10 of the PPA dated 15.02.2016 executed between RKM Powergen Private Limited and the Uttar Pradesh Power Corporation Limited, seeking compensation on account of the occurrence of change in law events as enumerated under Article 10 of the above PPA.
31.	191/MP/2024	RKMPPL	Petition under Section 79, including Sections 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, read with Article 10 of the PPA dated 15.2.2016 executed between RKM Powergen Private limited and the Uttar Pradesh Power Corporation Limited, seeking in-principle approval for the estimated cost to be incurred installation of FGD system and hold an declare the occurrence which is due to Ministry of Power Notification dated 7.12.2016 as a change in law event within the meaning of Article 10 of the above PPA.
32.	241/MP/2024	BREPL	Petition under Section 79(1)(f) of the Electricity Act seeking return of Payment of Order Instrument given under the Power Purchase Agreement dated 05/04/2019 entered into between the Petitioner and the Respondent No. 1 for supply of power from its Wind Power Project
33.	261/MP/2024	SPDCL	Petition under Section 79 (1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9, 13 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020 seeking compensation for partial non-return of power by the Respondent as per power banking agreement dated 17.06.2022 and seeking revocation of the inter-state trading license granted to M/s Krete Energy (I) Pvt. Ltd. (formerly Mittal Processors Pvt. Ltd.)
34.	94/MP/2023	MPPL	Petition under Section 79 (1) (f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, terms and conditions for grant of trading license and other related matters) regulations, 2020 seeking recovery of penalty for less return of power by the respondents as per banking agreements executed between the petitioner and the respondents and seeking revocation of the inter-state trading license granted to respondent no.1
35.	278/MP/2022	HPPC	Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9,19 & 20 of the CERC (Procedure, Terms and Conditions for Grant of Trading License and Other Related Matters) Regulations, 2020 Seeking recovery of penalty for less return of power by the respondent as per Banking agreement Dated 17.03.2022 and Seeking Revocation of the Inter-State Trading License Granted to M/s M/s Arunachal Pradesh Power Corp. Private Limited

	36.	282/MP/2022	HPPC	Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9,19 & 20 of the CERC (Procedure, Terms and Conditions for Grant of Trading License and Other Related Matters) Regulations, 2020 Seeking recovery of penalty for less return of power by the respondent as per Banking agreement Dated 05.04.2022 and Seeking Revocation of the Inter-State Trading License Granted to Kreate Energy (I) Pvt. Ltd. (Formerly Mittal Processors Pvt. Ltd.).
	37.	265/MP/2022	APPCPL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of disputes related to the return of supply of 286 MUs (balance as on 9.9.2022) due to the Petitioner from the Respondents No. 1 & 2 - Saranyu Power Trading Private Limited, a trading company & India Power Corporation Limited.
6.2.2025 Thursday At 2.30 P.M.  <i>Through online videoconferencing</i>	38.	6/RP/2024	NHPC	Petition for review of order dated 8.12.2023 in Petition No. 223/GT/2021.
	39.	12/RP/2024	GRIDCO	Petition for review of the Commission's order dated 11.1.2024 in Petition No.391/GT/2020.
	40.	20/RP/2023	GRIDCO	Petition for review of order dated 17.4.2023 in Petition No. 698/GT/2020.
	41.	16/RP/2023	GRIDCO	Petition for review of order dated 29.3.2023 in Petition No. 392/GT/2020.
	42.	24/RP/2023	NTPC	Petition for review of order dated 29.3.2023 in Petition No. 392/GT/2020.
	43.	9/RP/2015	NLCIL	Review under Section 94(f) read with Regulation 103(1) of the CERC (Conduct of Business) Regulations 1999 of Order dated 7.5.2015 in Petition No. 68/MP/2013
	44.	223/MP/2022	NLCIL	Petition seeking approval for Lignite input Price for the period 01.04.2019 to 31.03.2024 in respect of Pooled Neyveli Mines as per CERC (Terms and conditions of Tariff) Second Amendment Regulations 2021
7.2.2025 Friday At 10.30 A.M. Transmission Tariff Petitions  <b>Coram:</b> Member (RBV) Member (HD)  <i>Through online Video-Conferencing</i>	1.	142/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under "East-West Transmission Corridor Strengthening Scheme in Western Region.
	2.	14/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 220/132 kV 100 MVA ICT and associated bays at Raebareli under Augmentation of 220/132 kV Transformation capacity at Raebareli by 1x100 MVA Transformer.
	3.	124/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-I: 400 kV D/C Neemrana-Sikar Transmission Line along with its associated bays under Northern Region System Strengthening Scheme XVII in Northern Region.
	4.	130/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-I: 400 kV D/C Meerut-Kaithal (Quad) Transmission Line along with associated bays under Northern Region System Strengthening Scheme-XI in Northern Region.
	5.	25/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under Line bays and reactor at POWERGRID Sub-station for Raichur Sholapur transmission line for Synchronous interconnection between SR and WR in Western Region.
	6.	26/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset associated with Western Region Strengthening Scheme VI in the Western Region
	7.	149/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined Assets under Transmission System for connectivity of MB Power (M.P.) Limited in Western Region.
	8.	27/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24

			and determination of transmission tariff for 2024-29 tariff block for Combined Assets under WRSS-I Transmission System in the Western Region
9.	131/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-I: LILO of 400 kV S/C Chamera -I Kishenpur transmission line at Chamera-II under transmission system associated with Chamera HEP Stage-II Transmission System in Northern Region.
10.	90/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-1: Series Capacitors on Circuits-I and II of 220 kV D/C Kishanpur-Pampore Transmission Line at Kishanpur Sub-station in Northern Region
11.	91/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-1: 2 No. 400 kV line bays at Fatehpur 400/220 kV Sub-station under Provision of 400 kV bays at Fatehpur for ATS under Unchahar TPS in Northern Region.
12.	13/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-I: 400 kV D/C Kota-Merta Transmission Line (Ckt.-I and II) along with associated bays under System Strengthening in South West Part of Northern Grid (Part-A) Transmission System in Northern Region.
13.	92/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets consisting of Asset-I: 400 kV 125 MVA Bus Reactor with associated bays at Abdullapur and Asset-II: 400 kV D/C Abdullapur Sonapat Transmission Line alongwith 400 kV associated bays at Abdullapur and Sonapat Sub-station under System Strengthening in Northern Region.
14.	140/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset: 315 MVA ICT-IV along with associated bays at Moga Sub-station, ICT-II along with associated bays and 2 nos PSEB feeder bays at Amritsar Sub-station and 2 nos. PSEB line bays at Moga Sub-station under Augmentation of transformation capacity at Amritsar and Moga Sub-stations in Northern Region.
15.	141/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-1: 400 kV S/C Chamera-1 Kishenpur Transmission System in Northern Region
16.	139/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-I: 132 kV S/C Mau-Balia Transmission System in the Northern Region.
17.	104/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined elements comprising of Kaiga - Narendra 400 kV D/C Transmission Line, 400/220 kV Sub-station at Narendra with one 315 MVA ICT and 2nd 315 MVA ICT at Narendra Sub-station under Kaiga-Narendra Transmission System in the Southern Region
18.	105/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under System Strengthening-VII in Southern Regional Grid.
19.	106/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Northern Region System Strengthening Scheme-I in Northern Region
20.	23/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under LILO of both the circuit of Patratu Hatia - Chandil 220 kV D/C line at Ranchi Sub-station associated with 220 kV Interconnection with Jharkhand

				State Electricity Board (JSEB) System at Ranchi Sub-Station in Eastern Region.
21.	114/TT/2025	PGCIL		Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Transmission System associated with Chamera-III HEP in Northern Region
22.	132/TT/2025	PGCIL		Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Transmission System associated with immediate evacuation system for Nabinagar TPS in Eastern Region.
23.	138/TT/2025	PGCIL		Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined assets under System Strengthening-IV in Southern Region
24.	137/TT/2025	PGCIL		Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined assets under System Strengthening-III in Southern Region.

By order of the Commission

Sd/-  
(T.D. Pant)  
Joint Chief (Legal)  
4.2.2025